

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 08

RST.A (IBC)/26/2024 (NEW IA) IN C.P. (IB)/2205(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS JET AIRWAYS INDIA LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

RST.A (IBC)/26/2024 (NEW IA)

Ld. Counsel for the Applicant informs that the matter was earlier handled by another Counsel and they have changed the Advocate which resulted into non-appearance on the date, when the matter was listed and dismissed for non-prosecution.

After considering their submissions IA 1871/2021 is restored and the RST.A (IBC)/26/2024 **allowed and disposed of.**

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)